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IN THE CENTRA ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

DA No.75/91.

Dt. of Order:9-9-93.

M.A.Pasha

...Applicant

Vs.

- The Divisional Engineer, Telecom (Mtce.), Bhimavaram - 534 202.
- The Telecom District Manager, Eluru - 534 050.
- 3. The Chief General Manager, Telecom, A.P., Hyderabad-1.
- The Director General, Telecom, (representing Union of India), New Delhi - 110 001.

...Respondents

Counsel for the Applicant : Shri C.Suryanarayana

Counsel for the Respondents : Shri N.V.Ramana, Addl.CGSC

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

Order of the Divn. Bench passed by Hon'ble Shri A.B.Gorthi, Member (A)).

The applicant was initially recruited and employed as a Mazdoor on 12-12-83. He worked up to

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February, 1985 for a total period of 438 days as can be seen from certificate attached as Annexure A-1 to the application. The applicant fell sick in March, 1985 and was under the treatment of Civil Assitant Surgeon, Government Hospital, Bhimavaram, up-to the end of May, 1987. He was once again employed for about 15 days from 15-6-87. Subsequently also he worked with the Respondents for various spells. but his services were terminated ealy from 1-3-1990. Aggrieved by this he has filed this application. When this O.A. came up for admission an interim order was passed directing the Respondents to re-engage the applicant in preference to his juniors and outsiders and if works was available. A further direction was given that in the event of his re-engagement he would be paid Daily Wages at the rate of 1/30th of the monthly wages of a regular employee. We are now informed that in pursuance to the interim order, the applicant has been re-engaged and he is continuing to work as Mazdoor with the Respondents.

2. This application was filed on 23-1-91 but the respondents have not yet filed any counter affidavit despite time and opportunity having been given to them.

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As the applicant, has been weuelly engaged and is continuing to working as Mazdoor, though in response to our interim order, it would be just and proper if this application is disposed of juith the following directions :-

- (1) the applicant will continue to be engaged as a Mazdoor and if he had to be dis-engaged, it will be on the principle of "last come first go";
- (2) the respondents shall take into consideration the total period of service rendered by the applicant, for various purposés such as seniority, regularisation etc.,
- The application is disposed of in the above 4. terms without any order as to costs.

(T.CHANDRASEKHAR∮REDDY)

(A.B.GORTH**领**) Member (A)

Dated: 9th September, Dictated in Open Court.

To 1. The Divisional Engineer, Telecom (Mtce.) avl/ Bhimavaram-202.

2. The Telecom District Manager, Eluru-050.

3. The Chief General Manager, Telecom. A.P. Hyderabad-1.

4. The Director General, Telecom. Union of India, New Delhi-1.

5. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.

6. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd. 7. One copy to Library, CAT.Hyd.

8. One spare copy.

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MILJUSTICE V.NBELADRI RAO VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON BLE MR.T. CHANDRASEKHAR REDDY MEMBER (JUDL)

AND THE HON'BLE MR.P.T. RIRUVENGADAM:M(A)

-Dated: 9 -

CRDER, JUDGMENT:

M.A/R.A/C.A.N.

T.A.No. (W.P.

Admitted and Interim directions issued.

Allowedd

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

De jected/Ordered

No crder as to costs

